

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 230
(IB)-116(PB)/2019

IN THE MATTER OF:

M/s. Trustline Real Estate Pvt. Ltd.

.... Applicant/petitioner

v.

M/s. Baya Weaver Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 21.08.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR

HON'BLE PRESIDENT

SH. S. K. MOHAPATRA

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/petitioner: Mr. Dhruv Gupta, Mr. Shivam Mishra, Advs.

For the respondent Mr. Abhishek Kumar, Adv.

ORDER

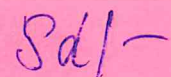
The Hon'ble Supreme Court has pronounced the judgment upholding the provisions of Explanation ~~to~~ clause (f) of Section 5(8) in the case of Pioneer Urban Land & Infrastructure Ltd. v. Union of India & Ors. in Writ Petition (Civil) No. 43 of 2018 decided on 09.08.2019 and there is no stay on the proceedings before this tribunal.

Pleadings are complete.

List for arguments on 04.09.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)